

**In the Court of Executive Magistrate-cum-Naib Tehsildar, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Sushma Devi

Versus

General Public

Notice to General Public.

Sushma Devi d/o Sh. Sohan Singh, r/o Village Baggi, P.O. Dakhyora, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 05-05-1961 but due to ignorance the same could not be entered in the record of Gram Panchayat Sathwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 05-05-1961, they can file their objections either in writing or through their counsel with a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 05-05-1961 the same will be registered accordingly.

Issued under my hand and seal of the court on 27-03-2025.

Seal.

Sd/-
*Executive Magistrate-cum-Naib Tehsildar,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H. P.)**

1. Shri Raghubeer Singh s/o Shri Mani Ram, VPO Jharlog Buhla, Tehsil Bhoranj, District Hamirpur aged 31 year old.

2. Chandni Kumari d/o Sh. Banarasi Mehta, Village Ratan, Ward No. 4, P.O. Bagras, Tehsil Bhakri, District Begusrai, Bihar aged 21 years old

Versus

General Public

Shri Raghubeer Singh s/o Shri Mani Ram, VPO Jharlog Buhla, Tehsil Bhoranj, District Hamirpur & Chandni Kumari d/o Sh. Banarasi Mehta, Village Ratan, Ward No. 4, P.O. Bagras, Tehsil Bhakri, District Begusrai, Bihar have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws

amendment (Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 21-09-2023 at Baba Sidh Mandir Chano Pir Dukh Nivaran Mandir Aghar, Tehsil & District Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 08-05-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 25-03-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H. P.)**

1. Shri Rajat Sharma s/o Hem Raj, Village Keharwin, P.O. Baloh, Tehsil Bhoranj, District Hamirpur aged 29 years old.
2. Neha d/o Sh. Ravi Kumar, Village Dari, Ward No. 4, P.O. Bagwara, Tehsil Tauni Devi at Bamsan aged 22 years old.

Versus

General Public

Shri Rajat Sharma s/o Hem Raj, Village Keharwin, P.O. Baloh, Tehsil Bhoranj, District Hamirpur, H.P. & Neha d/o Sh. Ravi Kumar, Village Dari, P.O. Bagwara, Tehsil Tauni Devi at Bamsan have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws as amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 23-02-2025 at Awah Devi Mandir, Tehsil Tauni Devi, District Hamirpur.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 10-04-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-03-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H. P.)**

1. Shri Sunil Kumar s/o Karam Singh, Village Chamboh, P.O.Chamboh, Tehsil Bhoranj, District Hamirpur, H.P. aged 45 years old.

2. Seema Kumari d/o Sh. Bakshi Ram, Village Aghar, Tehsil & District Hamirpur, H.P. aged 43 years old.

Versus

General Public

Shri Sunil Kumar s/o Karam Singh, Village Chamboh, P.O.Chamboh, Tehsil Bhoranj, District Hamirpur, H.P. & Seema Kumari d/o Sh. Bakshi Ram, Village Aghar, Tehsil & District Hamirpur, H.P. have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws as amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 30-04-2002 at Village Chamboh, Tehsil Bhoranj, Distt. Hamirpur as per Hindu Rites an Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 08-05-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 25-03-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*